)

श्री राजनारायण : देखिये, इसके लिये अगर आप हम से कहें तो यह हमारे साथ भ्रन्याय होगा । इतना लम्बा स्टेटमेंट रेलवे मिनिस्टर साहब ने किया है। स्राप कल के लिये कह दीजिये कि हम 6 या 7 तक बैठेंगे, म्राज का हमारा कार्यक्रम बना हम्रा है 5 बजे के बाद से। bishes su tadt bene

श्री निरंजन वर्मा: इस को पढने के लिये भी तो समय चाहिए।

SHRI BHUPESH GUPTA: I want to make a suggestion.

SHRI MAHAVIR (Uttar **TYAGI** Pradesh): The Leader of the House is quite justified when he says that for 3 days we have not been able to do any work which was put regularly on our agenda. I think we ought to have taken proper care of the agenda. They seem to be quite keen those Bills. I wonder why particularly the Divorce Bill . . .

SHRI BHUPESH GUPTA: It is immaterial when that Bill comes because the divorce has already taken place

SHRI MAHAVIR TYAGI: I meant the Special Marriage (Amendment) Bill. There might be some developments in the Cabinet itself. If they are immediately concerned with this, personally I would give them the facility of passing it. i w forecut.

VICE-CHAIRMAN AKBAR ALI KHAN): The first Bill is the Special Marriage (Amendment) 2. - 47

SHRI BHUPESH GUPTA: I have a suggestion to make in reference to the Statement made by the Minister of Railways today. Questions arising out of that Statement cannot be put today because we will have to study it and we will have to check it up with the facts at our disposal and by reading the newspapers. So I think it is fair that we discuss it tomorrow. Meanwhile, if you like, you can take up any of the Bills. As far as Mr. Dharia is concerned, his case is very simple. He sees the hand of Naxalites in everything that is mentioned in this Statement and if you ask him, he will deliver a speech on Naxalites.

SHRI K. K. SHAH: We can take up the Bills now, and answer the questions arising out of the Statement made by the Railway Minister tomorrow.

SHRI MAHAVIR TYAGI: I think we can dispose of the first Bill because the amendments are more of a formal nature.

SHRI K. K. SHAH: So let us take up that Bill, and you can ask the questions arising out of the Statement made by the Minister of Railways tomorrow. Thank you very much.

SHRI MONORANJAN ROY (West Bengal): That Statement must be sent to us tomorrow.

> THE SPECIAL MARRIAGE (AMENDMENT) BILL, 1968

C 7 1997

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT SOCIAL $_{
m OF}$ WELFARE (SHRI **JAGANNATH** RAO): Sir, I move:

"that that the following amendments made by the Lok Sabha in the Special Marriage (Amendment) Bill, 1968, be taken into consideration, namely:—

Enacting Formula

(1) That at page 1, line 1, for 'Nineteenth' substitute 'Twentyfirst'.

Clause 1

(2) That at page 1, line 4, for '1968' substitute '1970'.

į

Clause 3

(3) That at page 2, line 12, for '1968' substitute '1970'."

Sir, the amendments are put on the Order Paper. This Special Marriage (Amendment) Bill was passed by this House in 1968, and the Lok Sabha passed it on the 20th of May, 1970. As a result of that we have to make the amendments now.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Motion moved that the following amendments..

श्री राजनारायण (उत्तर प्रदेश) : चेयरमैन साहब, मुनिये । जब संमदीय बदतमीजी चलेगी तो हम एक घंटा बोलेंग इम पर ।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The Minister has moved the motion and let me place it before the House. Motion moved that the following amendments...

ि **श्री राजन।रावण**ः मैं इस मोशन के मूव करने को अपोज बर रहा हूं । 💞

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I will give you the chance after I finish placing the motion as moved by the hon. Minister before the House. It is only then that you can have your say. You should understand at least these elementary things. Motion moved—

"That the following amendments made by the Lok Sabha in the Special Marriage (Amendment) Bill, 1968, be taken into consideration, namely:—

Enacting Formula

(1) That at page 1, line 1, for 'Nineteenth substitute 'Twenty-first'.

Clause 1

(2) That at page 1, line 4, for '1968' substitute '1970'.

Clause 3

(3) That at page 2, line 12, for '1968' substitute '1970'."

श्री निरंजन दर्मा (मध्य प्रदेश) : ग्राप मेरी प्रार्थना मृन लीजिये, मैं ने राज-नारायण जी को राजी कर लिया है । मैंने ग्रपना नाम भी दिया है ग्रौर मुझे इस बिल के बारे में कोई विशेष निवेदन नही करना है क्योंकि इसमें केवल शाब्दिक संशोधन है. . .

SHRI MAHAVIR TYAGI (Uttar Pradesh): Sir, our friend here has crossed the floor.

श्री निरंजन वर्मा : लेकिन तब भी मैं एवः बात की तरफ ध्यान स्रावर्षित करना चाहंगा । हम यह स्राशा करते थे कि जब पहली वार स्पेशल मैरेज विल यहां सदन में ग्राया था तो उस समय बहुत से मित्रों की यह इच्छा थी कि हम किण्तबन्दी से या इसी तरह के थोडे-थोडे कर के स्पेशल मॅरेज ऐक्ट बनाते रहे तो म्रंत में हमारे देश में जो एक व्याप्त भावना है कि सारे भारतवर्ष के निवासियों के लिए एक सा सिविल कोड होना चाहिए इसके विषय में लोगों को ठैस लगेगी। श्रौर देशों में भी इसी प्रकार की प्रथायें हैं, उदाहरण के लिये यदि मिडिल ईस्ट में देखा जाय तो तर्की में, ईरान में ग्रौर मिश्र देश में एक सिविल कोड है, वहां पर ग्रलग ग्रलग जातियों के लिये ग्रलग ग्रलग इस प्रकार की चीजें नहीं हैं। यद्यपि यह जो विल है यह ग्रलग ग्रलग जातियों के लिये नहीं है विशेष रूप से, तब भी मैं सरकार का ध्यान इस तरफ श्राकिपत करता हं कि भारत वर्ष में गद्ध जनतन्त्र लाने केलिये यहांपर एक ही प्रकार का सिविल कोड सब जातियों के लिए बनावा जाना चाहिए ग्रौर जो सरकार की यह प्रवृत्ति है कि कि समप्रसमय पर घोडा थोडा कर के किण्त-बन्दी के रूप एक्ट्स लाये जाते है इस प्रकार के एक्ट्स नहीं लाये जांय। ऋपने मित्र श्री भूषेण गुप्त से भी इस विषय में मैने बात की थो और उनका भी यही मतथा कि भारत-वर्ष में सिविल कोड सराखा, कोई कोड

[श्री निरंजन वर्मा]

[ं]⊤ाश्रा जाना चाहिये श्रौर उसका सब सदस्य स्वागत करेंगे । मुझे यही निवेदन करना है ।

श्री राज नारायण: श्रोमन्, ग्रगर ऐसा न कहा होता तो शायद हम तो बोलते हाथ जोड़ ते से क्या फायदा है। मिश्रा जो को बात को हम ध्यान रखे हैं कि गवर्न मेट विहेव करे तो हम से हम से विहेव ले ग्रोर ग्रगर किसी चोज पर बजिद होती है तो हम को भो बजिद होना पड़ता है। ग्रगर कोई कायदे से काम करना चाहे तो मिनट हो सकता है, पांच मिनट हो सकता है लेकिन ग्रगर यह है कि ऐसे होगा नहीं ग्रौर संख्या – सुर के बल पर ग्रगर कोई साधु – सन्मित को दवाना चाहे तो यह हमारे लिथे ग्रसम्भव है।

श्री महाबीर त्यागी: यह मैं साफ कर दू कि गवर्नमेंट ने एक मांबा कहा था उसके के बाद मैंने इसका जिक किया, गवर्नमेंट का कसूर नहीं है, यह मैंने खुद कहा कि जल्दो करदो।

श्रो राजनारायण : हमारी मुतोबत यही है कि त्यागो जी गवर्नमेंट से ग्रभी ग्राये हैं ग्रौर ग्रपतो पुरानी परम्परायें भूले नहीं हैं।

विपक्ष के नेता (श्री श्यामतन्दन मिश्र): हम लोगों की रिक्वेस्ट है कि इसको जल्दों से पास किया जाय। हम लोगों को प्रार्थना है।

श्री राज नारायण: तो हम इस समय नेता विरोधी दल की बात को मानते हैं, हम बैठते हैं।

SHRI JAGANNATH RAO: Sir, this Bill was accepted by the House and sent to Lok Sabha which passed it in May, 1970. These are just formal amendments which have to be approved by this House and which have been adopted by the Lok Sabha.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The question is:

"That the following amendments made by the Lok Sabha in the Special Marriage (Amendment) Bill, 1968, be taken into consideration, namely:—

Enacting Formula

(1) That at page I, line 1, for 'Nineteenth' substitute 'Twenty-first'.

Clause 1

(2) That at page 1, line 4, for '1968' substitute '1970'.

Clause 3

(3) That at page 2, line 12, for '1968' substitute '1970'."

The motion was adopted.

SHRI JAGANNATH RAO: Sir, I move that the amendments made by the Lok Sabha in the Bill be agreed to.

The question was put and the motion was adopted

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): This is passed. Anything else?

SHRI MAHAVIR TYAGI: Sir, a little personal matter. Mr. Rajnarain was trying to prolong this. I persuaded him to let this go. He agreed and he went. But he took a word from me that only this Bill would be taken up and not any others. So it is a question of my personal word.

SOME HON. MEMBERS: All right.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): So tomorrow at five of the clock there will be questions on the Railway statement. The other Bills will come up in the usual course.

SHRI S. N. MISHRA: The statement should be made available to us tomorrow morning.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): The House stands adjourned till 11.00 a.m. to-morrow.

The House then adjourned at fifteen minutes past five of the clock till eleven of the clock on Thursday the 30th July, 1970.